

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.)No. 253 of 2021

IN THE MATTER OF:

Central Goods & Services Department

...Appellant

Vs.

Mr. Abhijit Guhathakurta & Anr.

...Respondents

Present:

For Appellant: Mr. Ramchandra Madan, Advocate

For Respondent: Mr. Vaijayant Paliwal, Ms. Moulshree Shukla, Ms. Misha, Advocates

ORDER

(Through Virtual Mode)

06.04.2021: Heard Learned Counsel for the Appellant on the question of '*Limitation*'.

Issue notice to Respondent only on the question of limitation.
Respondent No. 1 accepts notice.

She seeks and is granted two weeks' time to file reply in regard to question of limitation.

The Appellant may file rejoinder to reply within two weeks thereafter.

...contd./

Let the matter be fixed for consideration on the question of Limitation
on **14th May, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ss/kam

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